

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:323
ANSWERED ON:09.08.2012
OBSERVATIONS OF NATIONAL QUALITY MONITORS
Rama Devi Smt. ;Singh Shri Ratan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the National Rural Road Development Agency has received any Action Taken Reports from States under National Quality Monitors (NQMs);
- (b) if so, the details thereof during the last three years and the current year, State-wise;
- (c) the details of provision to investigate or look into the complaints in respect of NQMs;
- (d) the number of complaints received in respect of NQMs during the last three years and the current year; and
- (e) the number of persons found guilty after the investigation and the action taken thereon during the last three years and the current year?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a) & (b): Yes, Sir. State-wise details of Action Taken Reports received from the States under Pradhan Mantri Gram Sadak Yojana (PMGSY) during last three years and current year 2012-13 (upto June, 2012), is given at Annexure-I.
- (c): As per the programme guidelines, ensuring the quality of road works is the responsibility of the State Governments who are implementing the programme. A Three Tier Quality Control Mechanism has been put in place under PMGSY. First two tiers are the responsibility of the States implementing the programme. Third tier is envisaged as an independent monitoring mechanism at the Central level. Under this tier, the independent National Quality Monitors (NQMs) are engaged for inspections of roads, selected at random. In addition, NQMs are also deputed to investigate the complaints received in Ministry. The reports of the NQMs are shared with the State Governments.
- (d) & (e): Complaints concerning various facets of PMGSY are received in Ministry. The number of complaints investigated through NQMs are 48 during 2009-10, 84 during 2010-11, 27 during 2011-12 and 9 during 2012-13(Upto June, 2012). As the programme is executed by the States, therefore, action against the guilty officials is stipulated to be taken by the concerned State.